

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:703
ANSWERED ON:24.07.2015
Penalty on Directors of Companies
Lakhanpal Shri Raghav

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of imprisonment/ penalisation of Directors of companies having turnover of more than Rs.50 crore annually in the year 2014-15, company-wise; and
- (b) the details of the charges levied against such directors and current status of these cases, company-wise?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) & (b) Information pertaining to imprisonment/penalization of directors of companies having turnover of more than Rs 50 crore annually, in the year 2014-15 is annexed herewith.
